

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P.No.58/2000 in O.A.No.2143/99

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J) Hon'ble Smt. Shanta Shastry, Member(A)

New Delhi, this the 17th day of April, 2000

Shri Munshi Lal retired Chief Engineer (Civil) r/o 121, Munirka Vihar New Delhi - 110 067. .. Applicant

(Applicant in person)

٧s.

- Shri Y.N.Chaturvedi Secretary M/o Information and Broadcasting Shastri Bhavan New Delhi.
- 2. Shri R.R.Shah
 Acting Director General
 All India Radio
 and Chief E.O. Prasar Bharti
 Mandi House
 New Delhi 110 001. ... Respondents

(By Shri H.K.Gangwani, Advocate)

ORDER (Oral)

By Reddy. J.

The applicant filed the Contempt Petition complaining that the direction in the Tribunal's order dated 2.11.1999 in the above OA has not been complied This order was passed pending the OA and that with. is stated that the order is subject to the result . the OA. However, it is now stated that the OA has been dismissed as pre-mature. However, considering directions given in the above order, we are satisfied that the respondents have complied with the The respondents were directed to release the same. benefits within three weeks from the date of retiral receipt of a copy of the order. It is now stated by the respondents in the reply that the retiral benefits been paid and that the pension was revised to

COB



Rs.1915/- w.e.f. 1.2.1995 to 31.12.19995 and Rs.6585/- w.e.f. 1.1.1996 onwards and that family pension has also been revised.

2. It is further stated that the period during which the applicant was alleged to have served in the Kingdom of Bhutan from the period 12.12.1973 to 8.6.1977 has to be verified for the purposes of The same could not be considered owing to non-availability of service records of the applicant. As it is stated by the applicant that all the documents have been furnished to the respondents, direct the respondents to decide the payment of pension for the above period during which the applicant served in the Kingdom of Bhutan. The amount due with regard to the service rendered at Bhutan has to be paid within sixty days from today. The other retiral benefits have now sanctioned will be paid to the applicant, if not already paid, within 15 days from today. The CP is disposed of. Notices issued to the respondents are discharged.

hauty &-

(SMT. SHANTA SHASTRY)
MEMBER(A)

(V.RAJAGOPALA REDDY) VICE CHARIAMN(J)

/RAO/

d